NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH**

By our order dated 21/09/2017 petition proves religions to the control of the con to submit the List of Creditors along with the latest financial statement. Petitioner Hon'ble Member (1) Shri Vijai Bratap Singh Hon'ble Member (1) Shri Jinan K.R

annexing the List of Creditors. This affidavit has not been ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st November 2017, 10.30 A.M signed by the Director or auditor of the company. Petitioner

Name of the Company Shiv Tower Pyt Ltd. ist of Creditors duly certified by the			
Under Section 391(2),394 in the form of an affidavit within 15 days from today.			
SI. No.	Name & Designation of Authorized Representative (IN/CAPTAL8. LETTERS)	Appearing on behalf of	Signature with date

Any Singh Voimila Chairmanberty Ritoban Sankar () Ashok Singh Kumar

Member (1)

0/0 RD (EASTERN REGION) 1-12.
Ministry of Corporate Affairs

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, representing the Central Government are present.

By an order dated 26/09/2016 Hon'ble Calcutta High Court has dispensed with the meeting of the shareholders. Thereafter, the case was transferred to this Court.

By our order dated 21/09/2017 petitioner was directed to submit the List of Creditors along with the latest financial statement. Petitioner has filed supplementary affidavit annexing the List of Creditors. This affidavit has not been signed by the Director or auditor of the company. Petitioner is directed to file List of Creditors duly certified by the auditor of the company along with the consent of creditors in the form of an affidavit within 15 days from today.

List 01/01/2018.

Bd

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)